

GOVERNMENT OF INDIA

GOVERNMENT OF INDIA
(MINISTRY OF REVENUE AND FINANCE)

NEW DELHI, India, 14th September, 1973.

NOTIFICATION
No. 1473

1473 (No. 404/173/70-ITC): In exercise of the powers conferred by sub-clause (iii) of clause (41) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Board Government hereby authorises-

1. Shri M.M. Srivastava
2. " P.M. Ajuani
3. " G.S. Joshi
4. " S.D. Khanna
5. " C.L. Ghosh
6. " B.M. Koyli
7. " S.V. Manghand
8. " L.P. Nathoo
9. Mr. N.V. Dordachar

who are gazetted officers of Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The under mentioned notification by virtue of which the Gazetted Officers mentioned against each notification, performed the function of Tax Recovery Officers, shall stand cancelled as and when the Gazetted Officers mentioned in para 1 take over charge as Tax Recovery Officers-

Sl. No.	Notification No. and date	Name of Officers
		S/Chri
1.	404 (No. 404/15/72-ITC) dt. 10.6.1973	S.O. Sahilani
2.	-do-	V.M. Nayakkar
3.	379 -do-	H.L. Botasthano
4.	302 (No. 404/16/72-ITC) dt. 16.6.1973	D.M. Gotha
5.	404 (No. 404/116/72-ITC) dt. 4.7.1973	T.M. Khastare
6.	-do-	Mr. Sajjopal
7.	161 (No. 404/202/72-ITC) dt. 31.3.1972	Mr. Gode
8.	142 (No. 404/61/71-ITC) dt. 7.5.1971	Mr. Dago
9.	1004 (No. 404/110/72-ITC) dt. 23.2.1973	M.M. Senet

3. This notification shall come into force with effect from the date to the officer in para 1 to take over as Tax Recovery Officers.

(V.P. Mittal)
Deputy Secretary to the Government of India

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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 4th SEPT. 1976.

NOTIFICATION
INCOME TAX

No.1473(F.No.404/178/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Govt. hereby authorises:

1. Shri M.M.Srivastava.
- 2 " P.H.Ajwani.
- 3 " S.S.Joshi
- 4 " S.D.Khan
- 5 " S.H.Gehani
- 6 " B.M.Kowli
- 7 " S.V.Manghani
- 8 " D.P.Rathod
- 9 Mrs. M.V.Bordawekar

who are gazetted officers of Central Govt. to exercise the powers of Tax Recovery Officers under the said Act.

2. The under mentioned notification by virtue of which the Gazetted Officers mentioned against each notification, performed the function of Tax Recovery Officers, shall stand cancelled as and when the Gazetted Officers mentioned in para 1 take over charge as Tax Recovery Officers:-

Sl.No.	Notification No. & date	Name of Officers. S/Shri.
1.	464 (No. 404/15/73-ITCC) dt. 10.9.1973	U.G.Tahiliani
2.	-do-	V.N.Navgudkar
3.	379 -do-	N.D.Kotasthane
4.	379 (No. 404/15/73-ITCC) dt. 15.6.1973.	B.S. Gothe.
5.	950 (No. 404/116/75-ITCC dt. 4.7.1975	T.M.Khadtare
6.	-do-	Mani Rajagopalan
7.	161 (No. 404/232/72-ITCC) dt. 21.8.1972	R.B.Gade.
8.	142 (No. 404/51/71-ITCC) dt. 7.5.1971	P.N.Rege
9.	1054 (No. 404/116/75-ITCC) dt. 23.8.1975	D.R.Banet.

3. This notification shall come into force with effect from the date the officer in para 1 take over as Tax Recovery Officers.

sd/-

(V.P. MITTAL)

Deputy Secretary to the Govt. of India.

The Manager
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No.1473(F.No.404/178/76-ITCC)